

**Central Administrative Tribunal
Principal Bench, New Delhi**

C.P. No.260/2014 in O.A. No.1517/2012

Monday, this the 15th day of April 2019

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman
Hon'ble Mr. Pradeep Kumar, Member (A)**

Sh. Raj Priy Singh
s/o Sh. Shiv Prakash Singh
r/o Railway Hospital, OPD
Ganpati Nagar Railway Colony
Jaipur
Rajasthan 302 006

(Nemo)

..Applicant

Versus

Dr. V Rajagopalan
Secretary
Ministry of Environment & Forests
Indira Paryavaran Bhawan
Jor Bagh Road, Ali Ganj
New Delhi – 110 003

(Mr. D S Mahendru, Advocate)

..Respondent

O R D E R (ORAL)

Justice L. Narasimha Reddy:

This contempt case is filed alleging that the respondents did not implement the order dated 11.02.2014 passed by this Tribunal in O.A. No.1517/2012. Way back on 06.09.2015, it was brought to the notice of this Tribunal that W.P. (C) No.77/2015 was filed by the respondents feeling aggrieved by the order passed in the O.A. and though no stay was granted therein, learned counsel for applicant has undertaken before the

Hon'ble Delhi High Court that he would not press the contempt case. In that view of the matter, the contempt case was adjourned *sine die*.

2. Today, we are informed by learned counsel for respondents that the writ petition is still pending. We do not find it necessary or appropriate to keep the contempt case pending, under these circumstances.

3. We, therefore, close the contempt case leaving it open to the applicant to pursue the remedies depending upon the W.P.

(C) No.77/2015.

There shall be no order as to costs.

**(Pradeep Kumar)
Member (A)**

**(Justice L. Narasimha Reddy)
Chairman**

April 15, 2019
/sunil/